

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.2340 of 1993

New Delhi, this 14th day of July, 1999.

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN(J)
HON'BLE MR. N. SAHU, MEMBER(A)

1. Smt. Sneh Lata Kapoor
Data Processing Assistant Gd-'B'
Staff Selection Commission
Department of Personnel & Training
CGO Complex, Lodi Road, Block-12
NEW DELHI-110003.
2. Shri N.R. Kalonia
Data Processing Assistant Gd-'B'
Staff Selection Commission
Department of Personnel & Training
CGO Complex, Lodi Road, Block-12
NEW DELHI-110003.

By Advocate: Shri Ranganathswamy

versus

1. The Union of India, through
The Secretary
Department of Personnel & Training
North Block
NEW DELHI-110001.

2. The Chairman
Staff Selection Commission
Department of Personnel & Training
CGO Complex, Lodi Road, Block-12
NEW DELHI-110003. Respondents

By Advocate: Shri N.S. Mehta

ORDER (ORAL)

Hon'ble Shri A.V. Haridasan, VC(J)

The applicants who are Data Processing Assistants in the Staff Selection Commission, Department of Personnel & Training, have filed this application for a direction to the respondents to follow the same pay scales as given to employees of National Informatic Centre, Planning Commission etc.

i.e. Rs.2000-3500. Their grievance is that they are, in all respects, similarly situated as employees of National Informatic Centre, Planning Commission etc. and have been given the pay scale of Rs.2000-3200 which according to applicants are violative to the principles of natural justice.

(9)

2. The respondents, in their reply statement, seek to justify their action in giving applicants the pay scale of Rs.2000-3200 only because the Department of Personnel & Training, on a consideration of all the relevant factors, had taken the decision to extend the aforesaid pay scales to the category of Data Processing Assistant. The relief sought on the basis of a comparison of duties and responsibilities and the pay scales attached to some posts in NIC, Planning Commission is resisted on the ground that the duties and responsibilities are not comparable.

3. When the application was taken up for argument the learned counsel for the applicants submitted that on implementation of the recommendations of the Vth Central Pay Commission the applicants grievances in regard to parity in pay scale has been redressed and therefore the application may be allowed to be withdrawn, with liberty to the applicants to take up with the department the question of change of designation on par with their counterparts in Planning Commission and NIC.

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4. In the light of the above submissions this application is closed as withdrawn reserving the liberty to the applicants to take up the question of designation with the department.

No costs.

N. Sahu
(N. Sahu)
Member(A)

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(A.V. Haridasan)
Vice Chairman(J)

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